

(3)

**In The Central Administrative Tribunal  
Jaipur Bench, Jaipur**

OA./TA/MP No ..... 199

Anwar Ahmed ..... M.M.Upadhaya

Versus .....

Date of Order	Orders
21.9.99	<p>CP No.11/99 (OA No.359/97)</p> <p>None present for the petitioner</p> <p>None was present for the petitioner on 13.7.99 when the case was listed. Vide order of this Tribunal passed on 3.9.97 in OA No.359/97, this Tribunal directed to respondent No.2 to decide the applicant's representation at Ann.A4 dated 16.5.1996 within a period of two months from the date of receipt of copy of this order. The allegation of the petitioner in this case is that respondents/opposite party did not obey the orders of this Tribunal. The petitioner did not mention the fact that whether the petitioner has ever approached the opposite party to find out whether his representation has been disposed of or not. The petitioner is not coming to pursue this petition. Therefore, we can only say that the petitioner has no grievance. We, therefore, do not feel it proper to issue any notice to the opposite party. Therefore, this Contempt Petition is consigned to record.</p> <p><i>[Signature]</i> (N.P.NAWANI) Adm. Member</p> <p><i>[Signature]</i> (S.P.AGARWAL) Judicial Member</p> <p><i>[Handwritten notes]</i></p> <p>Copy sent to R.P. file 3515 dated 29.9.99</p> <p><i>[Handwritten notes]</i></p> <p>Relief Cr 2 H.W. S.H.W.</p> <p><i>[Handwritten note]</i></p>